Act No	
Date of Assent	l.
Date of Publication	î

BILL NO. 7 OF 1992

THE MINIMUM WAGES (MANIPUR AMENDMENT) BILL, 1992.

A BILL

NG.

to amend the Minimum Wages Act, 1948 (No. 21 of 1948)

BE it enacted by the Legislature of Manipur in the Forty-third Year of the Republic of India as follows:—

- 1. Short title and commencement:—(1) This Act may be called the Minimum Wages (Manipur Amendment) Act, 1992.
- (2) It shall come into force on such date as the State Government may, by notification in the official gazette, appoint.

2. Insertion of section 22-CC.—In the Minimum Wages Act, 1948 (No. 21 of 1948) below section 22-C, the following section shall be inserted, namely—

the State Government in this behalf by notification in the official gazette may, subject to any general or special order of the State Government in this behalf, compound any offence punishable under this Act with fine only behalf, compound any offence punishable under this Act with fine only committed for the first time either before or after the institution of the committed for the first time either before of after the institution of the presentation, on restriction of such amount of fine fixed for the offence, and where the offence is so compounded—

- (i) before the institution of the prosecution, the distance and shall, if in custody, be set at liberty;
- (ii) after the institution of the prosecution, the composition shall amount to acquittal of the offender.".